

National Company Law Tribunal

Allahabad Bench

CP NO. 90/Ald/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.06.2017

NAME OF THE COMPANY: Refrac Consultants & Securities Pvt Ltd.

SECTION OF THE COMPANIES ACT: U/S 98(1) of companies of 2013

| <u>Sl. NO.</u> | <u>Name</u> | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|-------------|--------------------|-----------------------|------------------|
| <u>1.</u> | | | | |
| <u>2.</u> | | | | |

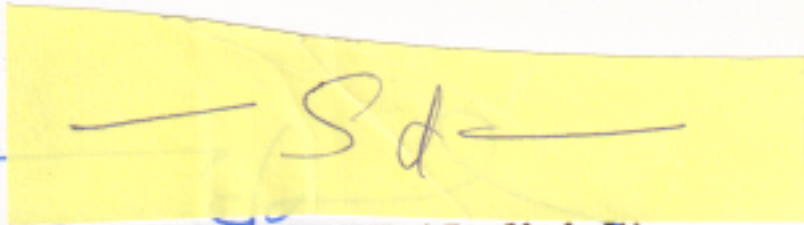
Sri R.K. Paramhansh for the petitioner and Sri Mukesh Kumar for the respondent company.

Sri R.K. Paramhansh for the company petitioner time is granted for filing reply to the main company petition.

Some issues involved in the present case are that the petitioner did not receive any notice for calling a Board meeting nor any AGM has been convened in last two years. Keeping in view of such contentions, it is appropriate to call for a report from the ROC on the status and state of affair of the respondent company petition whether the respondent company is filing its statutory return including the AGM report or otherwise the ROC to submit his report within four weeks with an advance copy thereof to be served to the opposite party / counsel.

The matter be listed on 18.07.2017.

Order Date: 01.06.2017
Sharad Srivastava


(H.P. CHATURVEDI, MEMBER (Judicial))